

[Shri Morarji Desai]

(vi) a copy each of the following papers:—

(a) Notification No. 16/62 dated the 1st January, 1963 making certain amendments to the Industrial Finance Corporation (Issue of Bonds) Regulations, 1949, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-728/63].

(b) The Estate Duty (Distribution) Rules, 1963 published in Notification No. G.S.R. 65 dated the 12th January, 1963, under sub-section (2) of section 4 of the Estate Duty (Distribution) Act, 1962.

[Place in Library. See No. Lt-729/63].

(c) A copy of the Accounts of the Rehabilitation Finance Administration for the year ended 31st December, 1960 along with the Audit Report thereon, under sub-section (4) of section 16 of the Rehabilitation Finance Administration Act, 1948. LT-730/63].

Shri Hari Vishnu Kamath: On a point of clarification. I invite your attention to Item Nos. iv and v wherein the Sea Customs Act, 1878, has been mentioned. You are well aware, Sir, that both the Houses of Parliament passed the Customs Bill as codified in the last session, or rather the earlier part of this session. I believe, but I am not sure, that it has been assented to by the President. If it has been assented to, I do not know whether rules under the old Act are being framed still. The old Act has been repealed.

Shri B. R. Bhagat: That is a separate matter. Rules are being framed under the old Act.

Mr. Speaker: What is the position of the latest Act passed? Has it been assented to, and are the rules being framed under that, or still under the old Act?

Shri B. R. Bhagat: This is under the old Act. Under the new Act rules are being framed. The new Act has not yet come into effect. We propose to bring it into effect by 1st February or so.

Shri Hari Vishnu Kamath: Has the President assented to it? What is the position?

Mr. Speaker: There might be a provision that it will come into force from such and such a date.

Shri Hari Vishnu Kamath: Why has it not come into force?

Shri Morarji Desai: Assent has been given, and it will come into force from 1st February or so, I am not quite sure.

ANNUAL REPORT OF THE NATIONAL MINERAL DEVELOPMENT CORPORATION LIMITED

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Review by the Government on the working of the above Corporation.

[Placed in Library. See No. LT-731/63].

INDIAN NAVAL RESERVE AND THE INDIAN NAVAL VOLUNTEER RESERVE (AMENDMENT) REGULATIONS, 1962

The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan): I beg to lay on the Table a copy of

the Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1962 published in Notification No. S.R.O. 329 dated the 22nd December, 1962, under section 185 of the Navy Act, 1957.

[Placed in Library, See No. LT-732/63].

REPORT ON THE THIRD GENERAL ELECTION TO THE ORISSA LEGISLATIVE ASSEMBLY, 1961

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): I beg to lay on the Table a copy of the Report on the Third General Election to the Orissa Legislative Assembly, 1961.

[Placed in Library, See No. LT-733/63].

Shri Hari Vishnu Kamath: With regard to this, we welcome the Report, but may I know whether it is a constitutional obligation or a statutory obligation.

Mr. Speaker: He is asking from whom?

Shri Hari Vishnu Kamath: From you, Sir.

Mr. Speaker: I do not remember all these things.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 820, DATED 6-9-1962

12.15 hrs.

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): In reply to a supplementary question on starred question No. 820 by Shri Tyagi, as to the amount of outstanding dues, from the Main Producers of steel, I had given the following figures:—

TISCO	Rs. 11 99	crores
IISCO	Rs. 5 23	"
MISW	Rs. 1 19	"
BHILAI	Rs. 1 58	"
ROURKELA	Rs. 25	lahhs
DURGAPUR	Rs. 39	lakhs

The above figures represented the position of gross bills issued as on 1st January, 1961. Since in reply to the main question the position as on 31st July, 1962 was given, I should like to explain that on that date the position of gross claims outstanding was as follows:—

TISCO	Rs. 622 96	lakhs
IISCO	Rs. 513 06	"
MISW	Rs. 13 68	"
BHILAI	Rs. 145 35	"
ROURKELA	Rs. 142 52	"
DURGPUR	Rs. 12 78	"

As explained by me in reply to another supplementary question by Shri Hedda, these figures are of gross outstandings and do not take into account payments which were due to the Companies, on account of certain counter claims, which would reduce the outstandings.

12.18 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO. 264, DATED 20-11-1962

The Minister of State in the Ministry of Food and Agriculture (Shri Ram Subhag Singh): While answering supplementaries on Starred Question No. 264 in the Lok Sabha on 20th November, 1962, I had given certain replies which did not indicate the correct position in regard to the information sought for in the supplementaries. A statement indicating answers given by me in the supplementaries and the correct position in regard to these supplementaries is laid on the Table of the House. [Placed in Library, See No. LT-735/63.]

Shri Hari Vishnu Kamath: If it is not too long, it can be read out.

Dr. Ram Subhag Singh: Shri Kamath had asked: why should we feed other countries when we are not able to feed our own people? The correct reply is as follows: As the